IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD

C.P.No.03/2014 in O.A.No.1327/1994 Date of Order 25 March, 2014

Between:

R.Gopala Rao S/o Seshavataram 18-4-3, Kotla Bazar Chirala-523 155 Prakasam District, AP.

... Applicant.

And

- 1. Shrja Sanchar Bhavan, 20, Ashoka Road New Delhi-110 001.
- 2. Shri. M.F.Farooqui, Secretary
 Department of Telecommunications
 New Delhi-110 001.(Representing U.O.I)
 (R3, 4 & 5 are not necessary parties)

... Respondents.

Counsel for the Applicant

Mr. R.Gopala Rao (party-in-person)

Counsel for the Respondents

Mr.P. Wilson, ASG(representing Mr.G. Jayaprakash

Babu, Sr.CGSC for R1&2)

CORAM:

Hon'ble Mrs.Minnie Mathew

... Member (Admn.)
ORDER

(As now How'hlo Mr M Kanthaiah. Member (Judl.) }

The applicant, party-in-person filed the present Contempt Petition under

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Section 17 of Administrative Tribunals Act 1985 r/w Section 10 to 12 of Contempt of Courts Act, 1971 to punish the contemnors for violating the directions of the Tribunal in the main OA 1327/94 dated 26.07.2004. The applicant though filed the CP against the 5 respondents, he sought relief against the respondents 1 and 2 stating that the other respondents are only proforma parties and no relief sought against them.

- 2. The respondents 1 and 2 have filed their respective replies denying the claim of the applicant stating that they have complied the directions of the Tribunal and thus there is no violation for entertaining the contempt application.
- 5. Heard both sides.
- 4. The point for consideration is whether the applicant is entitled for the relief as prayed for.

challenged the impugned order of dismissal dated 10.08.1984 issued by the disciplinary authority and modification of the same by the appellate authority to one of compulsory retirement vide order dated 01.06.1985 and consequently direct the respondents to reinstate him into service with all consequential benefits. On completion of pleadings

and after due contest, the said OA was allowed on 26.07.2004 as follows:

- 13. In the result, this OA is allowed. The impugned orders passed by the Director, Telecom, Guntur dated 10.08.84 and the impugned order dated 1.6.85 passed by the 2nd respondent are hereby set-aside. As a consequence, the respondents are directed to reinstate the applicant into service. Liberty is reserved to the disciplinary authority to hold fresh inquiry, if he feels it necessary, after service of charge memo on the applicant. Depending on the result of the fresh inquiry to be conducted, the said authority may decide the question of granting any consequential benefits to the applicant. In case it is felt that no fresh inquiry need be held at this distance of time, the competent authority may decide the question of granting consequential benefits to the applicant as per rules, including regularization of absence period, by grant of such leave as may be admissible to the applicant. There shall be compliance with this order within a period of one month from the date of receipt of a copy of this order. In the circumstances, we direct the parties to bear their respective costs "
- 6. Aggrieved with such decision of this Tribunal, the respondents have filed Writ Petition before the Hon'ble High Court in W.P.No.16258/2004 and the same was dismissed on 24.06.2009. The respondents carried the matter in SLP to the Hon'ble Supreme Court in Special Leave to Appeal (Civil) No.27600/2009 and the same was dismissed on 07.03.2011. In pursuance of the directions of the Tribunal in the main OA, the 1st respondent has issued memo dated 17.08.2012 asking the applicant to submit his representation in respect of the consequential benefits intended to be granted to the

same, the applicant submitted representation to the 1st respondent dated 28.02.2013 requesting to treat the period of absence as on duty for an purposes and thus claimed benefits. The 1st respondent after considering the representation of the applicant passed the order dated 16.07.2013 as follows:

Now therefore, having examined the representation of Shri R.Gopala Rao and records of the case and, I, S.C.Misra, Member (Services), Telecom Commission, hereby order that the period from 15.08.1984 to 30.06.2009 of service of Shri R.Gopala Rao shall be regularized by treating the entire period as qualifying service for the purpose of pension only and that he shall be paid pay and allowances equal to leave salary which he would have drawn, if he had been on leave on half average pay, or on half-pay, for the period from 15.08.1984 to 26.04.2004, and thereafter, i.e. for the period 27.07.2004 to 30.06.2009, the pay and allowances shall be paid by increasing the amount by 50 per cent."

Thereafter, the applicant filed the present CP stating that the order passed by the 7. and dated 16.07.2013 is not in consonance with the direction given by the Tribunal in the OA dated 26.07.2004, trus summer respondents have violated the Tribunal, while implementing the same and thus stated that the authorities have committed an act of contempt. 1 and 2 have filed their reply stating that up, ... with the directions of the Tribunal and not ----mitted any act of contempt.

ration of the judgement in OA.1327/94 clearly shows that the impugned order of dismissal of the applicant from service and and dated 01.06.1985 issued by the appellate authority modifying the penalty into compulsory retirement are quashed and set aside with a direction to the respondents to reinstate the applicant into service. Further liberty is reserved to the disciplinary authority to hold fresh inquiry if he feels necessary, ___ c sharge memo on the applicant and

the result of the fresh inquiry to be conducted, the said authority may

decide the question of granting any consequential benefits to the applicant. Admittedly no fresh inquiry has been held by the disciplinary authority and as such taking any decision basing on fresh inquiry does not arise. The judgement of this Tribunal also further says that in case no fresh inquiry need be held at this distance of time, the competent authority may decide the question of granting consequential benefits to the applicant as per rules, including regularization of absence period by grant of such leave as may be admissible to the applicant. Because of subjudice of the matter, there was no fresh inquiry conducted by the authority. In view of such reasons, the competent 16.07.2013 after hearing the applicant by way of receiving his representation to the 7 00 2012 To the order dated 23 07 2013 the respondents ordered that the period from 15.08.1984 to 30.06.2009 of service of the applicant shall be regularized by treating the entire period as qualifying service for the purpose of pension only and that he shall be paid pay and allowances equal to leave salary which he would have drawn, it he had been on leave on half average pay or on half-pay for the period from 15.08.1984 to 26.07.2004 and thereafter i.e. for the period from 21.01.2004 to 50.00.2005 and allowances shall be paid by increasing the amount by 50 percent.

9. But it is the case of the applicant that such order of the 1st respondent dated 16.07.2013 is not the compliance of the directions given by the latest and the case of the applicant that such order of the 1st respondent dated

stating that grant of such consequential benefits is not in accordance with rules.

The finding of this Tribunal in main OA i.e. OA.No.1327/1994 is clear in respect 10. of grant of consequential benefits to the applicant in case there was no fresh enquiry. The order says giving liberty to the competent authority to decide the granting of consequential benefits as per rules including regularization of absence period by grant of such leave as admissible to the applicant. Accordingly the competent authority has taken decision vide order dated 16.07.2013 in respect of entitlement of such consequential benefits as per rules. But the applicant contenus mai me order is not in accordance Dules and thus find fault in respect of grant of consequential benefits to him. The scope of the contempt application is only in respect of compliance of the direction of the Tribunal dated 26.07.2004 but not in respect of confedences of grant of confedences banafits and seeking finding on such issue is also not within the scope of contempt application. Thus the arguments advanced by the applicant on such grounds is not at all valid and justified, since liberty was given to the competent authority to decide the grant Of compaquential contested and pro-

From the reading of the order dated 16.07.2013 issued by the competent authority, it is clear that the authorities have complied the direction of the Tribunal in OA.1327/1994 dated 26.07.2004 and it the applicant is aggineved with some some second authority.

CED 54 A(2)(2) has at liberty to file fresh OA With such observation, the contempt

application has to be closed stating that there is no act of contempt on the part of the respondents.

- 11. The applicant relied on the decision of the Hon'ble Supreme Court reported in the case of *In Promotee Telecom Engineers Forum & others Vrs.D.S.Mathur, Secretary, Department of Telecommunications, 2008 Cr LJ 2999.* But the said decision is not applicable to the facts of this case on hand and further there is no act of contempt on the
- 12. In the result, contempt application is dismissed. No order as to costs.

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(MINNIE	MATHEW)
MEMBER	(ADMN.)
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MEMBER (JUDL.)

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